

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-114
IB-953(ND)/2020

IN THE MATTER OF:

NIMIT SONI

Vs.

GRADES ENTERTAINMENTS PRIVATE LIMITED

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 05.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC

: Mr. Rahul Rathore, Advocate

For the Respondent/CD

: Mr Shailendra Singh and Ms Muskaan Garg Advocates

For the Intervener

:

ORDER

Counsels for both the sides are present. It has been suggested by the counsel for the Corporate Debtor to give short adjournment so that both the sides may file notes on submissions containing two pages each. At request, time is enlarged with the direction to file notes on submissions containing two pages each within a week. List the matter for making final submissions.

List the matter on 05.03.2021.



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)